

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-5**

New IA-148/2021

In

IB-138(ND)/2020

**IN THE MATTER OF:**

M/s Narmada Cereals Pvt Ltd.

Vs.

Oriental Bank of Commerce.

....APPLICANT

....RESPONDENT

**SECTION**

U/s 10 IBC Code, 2016

**Order delivered on 18.01.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the OL :

For the RD :

For the Intervener/RP :

: Advocate Ahsan Ahmad for Interim Resolution Professional, Mr.  
Arun Chadha

**ORDER**

**IA-148/2021:-**

Counsel for the Resolution Professional is present. The Composition of the CoC and list of the creditors is taken on record, subject to just exceptions.

The IA stands **closed**.

— Sd—

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

— Sd—

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**